

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 92/MP/2018
Alongwith I.A. Nos. 15/2018 and 9/2019**

Subject : Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, *inter-alia*, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1's obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner.

Petitioner : Shiga Energy Private Ltd. (SEPL)

Respondents : Power Grid Corporation of India Limited and Another

Date of Hearing : 26.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Deepak Khurana, Advocate, SEPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the Petitioner has filed an Interlocutory Application (IA) No.9/2019 for amendment to the prayer in the present Petition which is necessary for the purpose of determining the real questions in controversy between the parties. Learned counsel requested the Commission to allow the IA.

2. Learned counsel appearing on behalf of PGCIL objected to the IA and requested for two weeks time to file its reply to the IA.

3. After hearing the learned counsels for the Petitioner and PGCIL, the Commission directed the Respondents to file their replies on IA, by 15.3.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.3.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition alongwith IAs shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**